GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION NO. †1543 TO BE ANSWERED ON 03.05.2016

Cruelty to Animals

1543. SHRI HARISHCHANDRA CHAVAN: SHRI CHANDRAKANT KHAIRE:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) the number of cases registered under the Prevention of Cruelty to Animals Act, 1960 during the last three years, State-wise;
- (b) the number of persons arrested and guilty persons punished under the said Act during the said period, State-wise;
- (c) whether the guilty persons are not punished as per the provisions of the law and if so, the reaction of the Government thereto; and
- (d) the steps taken/efforts made by the Government for ensuring proper and strict compliance of the provisions of the Prevention of Cruelty to Animals Act, 1960?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

- (a) to (c) The enforcement of Prevention of Cruelty to Animals (PCA) Act, 1960 and Rules made thereunder (Animal Protection Laws) is the responsibility of the concerned State Governments / UTs which are empowered to take action in cases of cruelty inflicted on animals. A list of cases registered under the Prevention of Cruelty to Animals, 1960 during the last three years and persons convicted as provided to Animal Welfare Board of India (AWBI) by the States is enclosed herewith as Annexure A.
- (d) In order to effectively implement the provisions of the Prevention of Cruelty to Animals Act, 1960, the AWBI has written several letters to the Chief Secretaries of all States and UTs to constitute SAWBs and SPCAs in each district as per the SPCA Rules 2001 so that Animal Protection laws can be enforced. The Board has also conducted training programmes for the State Police forces to sensitize and educate them on the implementation of Animal Protection laws. The Board has also circulated a CD to all DGPs of States / UTs to provide guidance for the implementation of the Animal Protection laws.

Statement referred to in reply to part (a) & (b) of Lok Sabha Unstarred Question No. 1543 dated 03.05.2016

S. No.	Name of the	Cases Reported			Persons Convicted		
	States/ Union Territory	2012-13	2013-14	2014-15	2012-13	2013-14	2014-15
1	Andaman & Nicobar Islands	1	1	0	0	0	0
2	Andhra Pradesh						
3	Arunachal	0	0	0	0	0	0
	Pradesh						
4	Assam	40	0		24	0	0
5	Bihar						
6	Chattisgarh						
7	Chandigarh	0	0	0	0	0	0
8	Dadra & Nagar	0	1	0	0	0	0
	Haveli						
9	Daman & Diu	0	0	0	0	0	0
10	Delhi	1687	6477	260	1687	6477	570
11	Goa	0	0	0	0	0	0
12	Gujarat (Gandhi						
	Nagar)						
13	Haryana (DGP)	1065	1315	626	1065	1315	626
14	Himachal	44	32	11	37	10	0
	Pradesh						
15	Jammu &						
	Kashmir						
16	Jharkhand						
17	Karnataka	113	115	13	190	248	0
18	Kerala						
19	Lakshadweep	0	0	0	0	0	0
20	Madhya Pradesh						
21	Maharashtra	422	393	28	40	35	85
22	Manipur	0	0	0	0	0	0

23	Meghalaya						
24	Mizoram	0	1		0	0	
25	Nagaland	0	0	0	0	0	0
26	Odisha	786	837	172	645	690	131
27	Puducherry	0	0	0	0	0	0
28	Punjab						
29	Rajasthan	40	51	16	45	53	8
30	Sikkim						
31	Tamil Nadu						
32	Telangana						
33	Tripura	0	0	0	0	0	0
34	Uttarakhand						
35	Uttar Pradesh	3655	5012	1139	8217	11346	2381
36	West Bengal						
	Total	7853	14235	2265	11950	20164	3801

The information from other States/ UTs are not received by the Board and the same is awaited.